

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3367
ANSWERED ON:14.12.2011
MISUSE OF RTI ACT
Mithlesh Shri

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that some unscrupulous elements are harassing the respectable citizens of the country by obtaining information under the Right to Information Act and misusing the media;
- (b) if so, the details of such cases reported during the last three years; and
- (c) the steps taken/proposed to be taken by the Government to check the misuse of Right to Information Act?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Some concerns have been reported in the media that RTI is being misused. Hon'ble Supreme Court has also suggested in Civil Appeal No. 6454 of 2011 (Central Board of Secondary Education Vs. Aditya Bandhopadhyay and other) that the Act should not be allowed to be converted into a tool of oppression or intimidation of honest officials striving to do their duty.

(c) RTI Act has enough provisions to deny access to information which may harm personal interests.